

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2440**

**TO BE ANSWERED ON THE 02<sup>ND</sup> JANUARY, 2018/ PAUSHA 12, 1939 (SAKA)**

**BENEFITS TO CAPF PERSONNEL**

**2440. SHRI R.P. MARUTHARAJAA:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government has announced on 27.9.2016 that the benefits available to Army will be given to Central Armed Police Forces (CAPF);**
- (b) if so, whether notification has been issued by the Government in this regard and if so, the details thereof; and**
- (c) whether the same has not been implemented, if so, the details thereof and the reasons therefor?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI KIREN RIJIJU)**

**(a) to (c) The proposals from Central Armed Police Forces (CAPFs) for grant of benefits at par with Army include, *inter-alia*, Risk & Hardship Allowance, Para Military Service Pay, Discontinuation of New Pension Scheme etc. The CAPFs personnel are entitled to pension and other pensionary benefits as per Central Civil Service (Pension) Rules 1972, which are different from the pension rules applicable to Ex-servicemen. The 7<sup>th</sup> CPC has not recommended grant of Para Military Service Pay to the CAPFs. The 7<sup>th</sup> CPC has, however, recommended a common regime of Risk and Hardship Allowance for Army and CAPFs. Accordingly orders effective from 01-07-2017 have been issued. The Forces have also been advised to classify areas in the Risk-Hardship (RH) matrix accordingly.**